

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT NEW DELHI

IA No 23 of 2023

Original Application No 807 of 2022

IN THE MATTER OF:

Bhavak Parasher

.....

Applicant

Versus

Smt. Indu Walia & others

.....Respondent

Rejoinder to the reply filed by Member secretary SADA/Asst. Town Planner

Una respondent No3 to the application (Under Section 18(1) read with

Sections 14,15,16 & 17 of National Green Tribunal Act,2010)

INDEX

Sr.No	Particulars of Documents	Page No.
1	Rejoinder to the reply filed by R-3 Member Secretary SADA with affidavit	1-5

Through self

Appellant

ROOPNAGER

DATED 22-03-23



MAY IT PLEASE YOUR LORDSHIP :

REPLY TO PRILIMINARY OBJECTIONS :

1. No rebuttal to para No 1 to 4
2. Para 5 of reply is that High level comitee comprising of nine officers was constituted under chairmanship of SDM. Except one non replied and reply is still awaited inspite of reminders.
3. Para 6 no rebuttal as already explained in para 5
4. Reply to para 7 is no inspection was ever made to confirm weather an hill was leveled beyond 3.5 meters i.e. against laid norms.
5. No rebuttal
6. For para 8,9,10,11,12 no rebuttal required.

PRAYER

As found from the reply of R-3 Member TCP/SADA. It is prayed that

For the cause of environment/natural habitat/Ecology/ permanent pasture and fact on ground your lordship may please:-

- a. Constitute an expert committee of environmentalists, and call for time bound spot inspection of area in question, regarding levelling of hilltops and blocking natural rain water flow
- b. Consequences of on rest of surrounding/permanent pasture after colonising middle point in jungle by the way of cutting and cooping of hills that too by

c. Calling for topography of the area since 2010 through DC Una, to access the real damage caused to environment.

Bhavak Paradi
22-03-23

Signature of Applicant

.....

E-stamp certificate No. IN-PB83185465660246v

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT NEW
DELHI**MEMORANDUM OF APPLICATION/APPEAL**(Under Section 18(1) read with Section 14, 15, 16 & 17 of National Green
Tribunal Act, 2010)In the matter of:
Bhavak ParasherO.A 807/2023
.....Petitioner

Vs.

Indu Walia and others

.....Respondents

AFFIDAVIT

I, **Bhavak Parashar** son of Mr. **Gajanand Parashar**, resident of Village **Narain Niwas VPO Ambota Tehsil Amb, District Una, Himachal Pradesh** Presently at House No. **506, Gaini Zail Singh Nagar, Rupnagar**, do hereby solemnly affirm as under:-

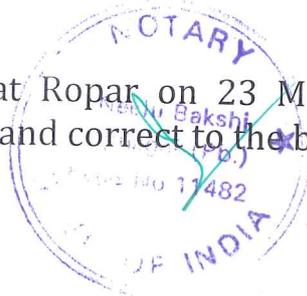
1. That I am the petitioner in the above noted matter and as such am well conversant with the facts of the case. Hence I am competent to swear this affidavit.
2. That I have read and understand the contents of the accompanying Rejoinder to the reply of Respondent No.3, Member Secretary TCP/SADA UNA having understood the contents therefore I say that the facts stated therein are true to my knowledge has been concealed there from.
3. That the Annexure are true copies of the respective originals.

Accepted as Identified
meelu bakshi
Neelu Bakshi
Notary Govt. of India
Rupnagar (Pb.)

Bhavak Parashar
Deponent

Verification:-

Verified at **Ropar** on **23 March 2023** that the content of my above affidavit is true and correct to the best of my knowledge and belief.



Bhavak Parashar
Deponent